

*Limits for Ways and Means Advances*

<i>States</i>	<i>Normal</i>	<i>Special*</i>	<i>Total</i>
9. Karnataka	44.80	16.00	60.80
10. Kerala	33.60	12.00	45.60
11. Madhya Pradesh	44.80	16.00	60.80
12. Maharashtra	84.00	30.00	114.00
13. Manipur	5.60	2.00	7.60
14. Meghalaya	5.60	2.00	7.60
15. Mizoram	5.60	2.00	7.60
16. Nagaland	5.60	2.00	7.60
17. Orissa	33.60	12.00	45.60
18. Punjab	33.60	12.00	45.60
19. Rajasthan	33.60	12.00	45.60
20. Tamil Nadu	61.60	22.00	83.60
21. Tripura	5.60	2.00	7.60
22. Uttar Pradesh	95.20	34.00	129.20
23. West Bengal	56.00	20.00	76.00
<b>Total</b>	<b>744.80</b>	<b>266.00</b>	<b>1010.80</b>

\* Secured advances sanctioned against pledge of Government of India securities held by State Governments.

**Export of Chrome Ore to China**

7918. SHRI V.N. SHARMA: Will the Minister of COMMERCE be pleased to state:

(a) whether Chrome Ore is being used in strategic war materials;

(b) whether it is being exported to China; and

(c) if so, the quantity and value of ore exported during the last two years and the reasons therefor?

THE MINISTER OF STATE OF THE

MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) Chrome Ore, as much, has no direct application in strategic war material.

(b) Yes, Sir.

(c) The quantity and value of chrome ore exported to China during the last two years are as under :

<i>Year</i>	<i>Quantity in lakh tonnes</i>	<i>Value in Rs. crores</i>
1990-91	1.78	33.94
1991-92	2.88	55.84 (?)

(P): Provisional

### **India's Stand on Barriers to World Trade Agreement**

7919. SHRISANAT KUMAR MANDAL: Will the Minister of COMMERCE be pleased to state:

(a) whether the desire expressed by some participating countries in World Trade Agreement regarding opening of their own service markets and of sectors, where they want to keep restrictions has emerged as a barrier to world trade agreement.

(b) if so, the details thereof; and

(c) India's stand on the new crucial barrier to a long awaited world trade agreement and its impact on the completion of the ongoing Uruguay round negotiations?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) to (c). The draft of the framework Agreement on Services in the Uruguay Round of negotiations envisages two major across the board obligations on participating countries. These are the obligations of transparency and Most Favoured Nation (MFN) treatment.

Participating countries are expected to exchange concessions in sectors and sub-

sectors of interest to them. There is no obligation to exchange concessions on all or any specific sectors.

So far 47 participants have submitted offers on initial commitments and 32 have submitted draft lists of intentions with respect to MFN exemptions. Some major participants have sought MFN exemptions inter-alia for the transport sector, basic telecommunication and financial services. They have nevertheless indicated that they may be willing to withdraw most of their requests for MFN exemptions provided the final offers of other participants are to their satisfaction.

India is not seeking access in these sectors. It has maintained that as a principle, exceptions from the MFN obligation should be avoided.

Attempts to seek derogations from MFN obligations have further complicated the negotiations in the Uruguay Round.

### **Jute Industry in Orissa**

7920. SHRI GOPI NATH GAJAPATHI: Will the Minister of TEXTILES be pleased to state:

(a) whether Government have any